

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(5)

O.A. No. 2322/91 with
M.P. No. 3452/91

11.2.91

Tara Devi Vs. U.O.I.

PRESENT

Shri N.D. Pancholi, counsel for the applicant.

Shri Tek Chand, departmental representative, and no return
has been filed.

In this application, the applicant has requested for release
of the dues for Shri Madan Mohan, the deceased son of the applicant.
The dues relate to pensionary benefits, provident fund, Group Insurance
and wages etc. A representation was made by the applicant to
the Asstt. Director of Estates dated March 1987. There was no
answer. Again on 9th May, 1991, the applicant gave a notice through
her advocate. This also remains unanswered.

2. Keeping in view the facts of the case, we direct the
respondents to consider the representation of the applicant dated
March 1987 followed by the advocate's notice dated 9th May, 1991
and to give a speaking reply to the applicant in respect of payment
of dues claimed by her within a period of three months from the
date of the receipt of a copy of this order. The applicant is at
liberty to file a fresh O.A. in the event of her not being satisfied
with the reply so given.

3. The O.A. is disposed of finally with the directions given
above.

I.P. Gupta

(I.P. GUPTA)
MEMBER (A)

Ram Pal Singh

(RAM PAL SINGH)
VICE-CHAIRMAN (J)